

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.1226/(MAH)/2017

CORAM:

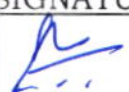

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Next Radio Ltd.  
V/s.  
JSM Corporation Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
13	Abdullah Shah	Advocate for	
14	SP Singh	Petitioner	
	Cardula	Adv. for Resp.	

**COMMON ORDER**

**C.P. 1226/I&BC/NCLT/MB/MAH/2017**

**C.P. 1227/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. After hearing the Learned Representatives of both the sides and after considering the contents of the Petition it was suggested to amicably settle the disputed amount as mentioned in these Two Petitions.
3. After having consultation on Telephone by the Learned Counsel of both the sides it is agreed that the Respondent/debtor shall make the payment of Rs. 13,44,535/- by Demand Draft to the Creditor on or before 30.11.2017. On receiving the amount of Rs. 13,44,535/- the Petitioner undertakes to Withdraw both the Petitions by filing Withdrawal Memos.
4. The Respondent, if deem fit, is exempted for appearance.
5. The matter is adjourned to **30.11.2017**.

**Sd/-**

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**02.11.2017.**

aah

**Sd/-**

**M.K. Shrawat**  
**Member (Judicial)**